

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
A.B.A. No. 6281 of 2021**

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Gano Mehta @ Gano Pd. Mehta @ Gano Prasad Mehta & Anr.  
... Petitioners

Versus

The State of Jharkhand ... Opposite Party

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**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioners : Mr. Vikas Kumar, Advocate

For the State : Mr. P.D. Agrawal, Spl. P.P.

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**Order No.02 Dated- 10.09.2021**

Heard the parties through video conferencing.

Learned counsel for the petitioners personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioners, the defects pointed out by the stamp reporter are ignored for the present.

Learned counsel appearing for the petitioners submits that the petitioners will file supplementary affidavit regarding paragraph no.2 of the petition.

List this anticipatory bail application after filing of the said supplementary affidavit under the heading '**for Admission**'.

If the supplementary affidavit is not filed within six weeks, this anticipatory bail application shall stand dismissed without further reference to the Bench.

**(Anil Kumar Choudhary, J.)**